THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) and (b) Final figures of companies at work for the years 1967 and 1968 have since been compiled and are being published in the next Annual Report of the Deptt. for the year 1971-72.

Normally, there is a time-lag of three years between the date to which data regarding companies at work relate and the date when final figures as on that date based on information in balance sheets become available. The companies file their balance sheets with the Registrar of Companies after a lapse of 6— months after the close of their financial year, the Registrars of Companies take roughly one year to cull out the information from the balance sheets for the companies within their jurisdiction and the processing and final compilation of the data for the country as a whole takes another year.

Offices of India Oil Corporation located abroad

2831. SHRI VIKRAM MAHAJAN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the names of officers of Indian Oil Corporation which have located abroad: and

(b) the amount spent on each of them by the Corporation ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : (a) No office of Indian Oil Corporation is located abroad.

(b) Does not arise.

Appointment of the nominee under the memorandum of settlement 1969

2832. SHRI AMAR NATH VIDYALANKAR : Will the Minister of DEFENCE be pleased to state :

(a) whether the nominee in terms of para 20 of the memorandum of settlement dated the 13th May, 1969 between the cantonment Board and the Federation of its employees has not yet been apopinted;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken in this matter ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (c) . It is correct that no nomination has been made in terms of para 20 of the Memorandum of Settlement dated 13th May 1969 between the representatives and the employees of the Cantonment Boards as it has not yet become necessary to make such a nomination. The effort all along has been to settle amicably all matters with the Federation of the Cantonment Board employees, Sould any matters falling within the scope of the aforesaid clause remain unresolved, reference will be made as provided therein.

Non-implementation of memorandum of settlement with Cantonment Board Employees

2833. SHRI AMAR NATH VIDYALANKAR :
SHRI RAM PRAKASH :

Will the MINISTER OF DEFENCE be pleased to state :

(a) whether Government have received numerous complaints regarding the non-implementation of Memorandum of Sattlement dated the 20th November, 1966 between the administration and the employees of the Cantonment Board; and

(b) if so, the action taken and proposed to be taken to get the terms of settlement properly implemented ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAM RAM) : (a). Apparently, the reference is intened to the Memorandum of Settle dated the 20th November 1966 between the Contonment Board Sweepers' Union, Ambala and Cantonment Executive Officer, Ambala Cantonment Board. If this be so, it is correct that some representations in the matter have been received by Government.

(b) The matter pertains to ex-gratia relief. It was decided that the same be paid only from 1st June 1966 and the representatives of the All India Cantonment Board Employees Federation headed by their President Shri Amar Nath Vidyalankar agreed to drop the demand for the earlier period. Thereafter the Federation desired to refer the Ambala case in respect of the period prior to 1-6-66 to the Labour Court and the same is still pending.

केन्द्रीय सरकारी होटलों की कार्य-प्रणाली तथा प्रबन्ध

2834. **डा० संकटा प्रसाद** : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली तथा अन्य स्थानों में केन्द्रीय सरकारी होटलों की कार्यप्रणाली तथा प्रबन्ध संतोषजनक नहीं है; और

(ख) यदि हां, तो इस बारे में सरकार का विचार क्या कार्यवाही करने का है ?

पर्यटन और नागर विमानन मन्त्री (डा० कर्ण सिंह) : (क) जी, नहीं।

(ग) प्रश्न नहीं उठता। निःसंदेह, भारत पर्यटन विकास निगम द्वारा चलाये जा रहे विभिन्न होटलों के कार्य-निष्पादन में और सुधार करने के लिए निरन्तर प्रयत्न किए जा रहे हैं।

कम्पनियों द्वारा मनचाहे रूप में धन खर्च किए जाने के सम्बन्ध में जारी किए गए निर्देश

2835. **डा० संकटा प्रसाद** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सभी बीमा कम्पनियों को अपनी निधि का 40 प्रतिशत अपने विभागीय व्यापार के सुरक्षण पर खर्च करने का निर्देश दिया है;

(ख) यदि हां, तो वे अपने विवेकानुसार कितना धन खर्च कर सकती हैं तथा कितने धन के लिए उन्हें सरकार से पूर्व-स्वीकृति लेना आवश्यक होगा; और

(ग) इस से क्या लाभ हो सकेगा ?

वित्त मंत्रालय में उपमन्त्री (श्रीमती सुशीला रोहतगी) : (क) से (ग) जी नहीं। विविध बीमा निधियों के निवेश के सम्बन्ध में सरकार ने हाल ही में निम्नलिखित निर्देशक सिद्धान्त जारी किये हैं :—

"बीमा कम्पनियों की निधियों के सभी निवेश निम्नलिखित शर्तों के अधीन होंगे :

(i) सभी नये निवेश अनुमोदित निवेशों में ही किए जाने चाहिए, लेकिन गैर-अनुमोदित निवेशों में निवेश सरकार की पूर्व अनुमति से किये जा सकते हैं।

(ii) उपलब्ध निधियों का कम से कम 40 प्रतिशत निवेश ऐसी प्रतिभूतियों में होना चाहिए जो केन्द्रीय सरकार और राज्य सरकारों द्वारा जारी की गयी अथवा प्रत्याभूत हों।

(iii) शेष निधियों का निवेश डिबेंचर्स, तरजीही शेयरों तथा साधारण शेयरों और अन्य निवेशों में किया जा सकता है, जैसे भूमि एवं गृह परिसम्पत्तियां तथा बन्धक रख कर जारी किये गए ऋण। परन्तु, साधारण शेयरों में निवेश कुल नये निवेशों के 50 प्रतिशत से अधिक नहीं होना चाहिये।

(iv) भूमि और गृह परिसम्पत्तियों तथा बंधक रखकर दिये जाने वाले ऋणों में निवेश, सरकार की पूर्व स्वीकृति से ही किये जाने चाहिए।